

COMMITTEE ON PUBLIC UNDERTAKINGS

SIXTEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg to present the Sixteenth Report of the Committee on Public Undertakings on Jute Corporation of India—Economic Offences committed by Jute Trade and Jute Industry.

[**SHRI N. K. SHEJWALKER** in the Chair]

INDUSTRIAL RELATIONS BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the registration of trade unions of employees and employers, the rights and liabilities of registered trade unions and settlement of trade union disputes, the conditions of employment of employees and the investigation and settlement of disputes between employees and employed in industrial establishments or undertakings and their employers, and for matters connected therewith or incidental thereto, with a view to promoting healthy industrial relations leading to accelerated economic development and social justice.

SOME HON. MEMBERS rose—

MR. CHAIRMAN: Motion moved:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the registration of trade unions of employees and employers, the rights and liabilities of registered trade unions and settlement of trade union disputes, the conditions of employment of employees and the investigation and settlement of disputes between employees employed in industrial establishments or undertaking and

their employers, and for matters connected therewith or incidental thereto, with a view to promoting healthy industrial relations leading to accelerated economic development and social justice."

There are twelve Members who have given their names to oppose the introduction of this Bill. Out of that I am told that two Members have said that it is not legal, that is, about competence. **Mr. Jyotirmoy Bosu**, are you on that point?

SHRI JYOTIRMOY BOSU (Diamond Harbour): Yes, Sir.

MR. CHAIRMAN: **Mr. Limaye** also?

SHRI MADHU LIMAYE (Banka): Yes. I am going to make a submission about the competence.

SHRI DINEN BHATTACHARYA (Serampore): My point is also that it is beyond the purview of the Constitution.

MR. CHAIRMAN: Then I will call you one by one. I will call the Members in the order in which the names have come regarding this point.

Mr. Dinen Bhattacharya.

SHRI DINEN BHATTACHARYA: **Mr. Chairman**, Sir, this Industrial Relations Bill is nothing but an anti-working class Bill. The rights that the workers got after long struggle are being sought to be snatched away by this Bill. It is an affront to the Government's own Committee that was set up, the constituents of which were the representatives of all the Central trade unions, including the Chambers and other organizations, and also Government representatives. They made certain recommendations and they have been totally...

MR. CHAIRMAN: You have simply to say regarding the competence first and not on other points.

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